

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1704
ANSWERED ON:07.03.2013
OBC VACANCIES
Bhujbal Shri Sameer

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there are vacancies of judges belonging to Other Backward Classes (OBCs) to be filled in Supreme Court and High Courts;
- (b) if so, the reasons therefor;
- (c) the number of judges belonging to OBCs working in Supreme Court and High Courts of the country;
- (d) whether the Government is contemplating to provide reservation to OBCs in Supreme Court and High Courts as per recommendation of Mandal Commission; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (e): Appointment of Judges of the Supreme Court and High Courts are made under Articles 124 and 217 of the Constitution of India respectively, which do not provide for reservation for any caste or class of persons. As such, no caste or class-wise data of Judges or vacancies is maintained. The Government has, however, requested the Chief Justices of the High Courts to send proposals for appointment of Judges from suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and from amongst women.